

ORISSA ORDINANCE No. 2 OF 1988

THE ORISSA MUNICIPAL (AMENDMENT) ORDINANCE, 1988

[Promulgated by the Governor on the 14th May 1988, first published in an extraordinary issue of the Orissa Gazette, dated the 14th May, 1988]

AN

ORDINANCE

TO AMEND THE ORISSA MUNICIPAL ACT, 1950

WHEREAS, the Legislature of the State of Orissa is not in session ;

AND WHEREAS, the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Municipal Act, 1950 in the manner hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Thirty-ninth year of the Republic of India :—

Short title
and
commence-
ment.

1. (1) This Ordinance may be called the Orissa Municipal (Amendment) Ordinance, 1988.

(2) It shall come into force at once.

Amendment
of section
12.

2. In the Orissa Municipal Act, 1950 (hereinafter referred as the principal Act), Orissa Act in sub-section (1) of section 12, for the words "four years", the words "five years" 23 of 1950. shall be substituted.

Amendment
of section
41.

3. In sub-section (1) of section 41 of the principal Act, for the words "four years", the words "five years" shall be substituted.

Dated the 14th May, 1988

B. N. PANDE

Governor of Orissa